

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.163/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.5.2016, inter alia, seeking relief on account of Change in Law viz. the introduction of Goods and Service Tax laws and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
- Petitioner : Rising Sun Energy Private Limited (RSEPL) and 2 Ors.
- Respondents : NTPC Limited and 2 Ors.
- Date of Hearing : **16.2.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Jafar Alam, Advocate, RSEPL
Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC
Ms. Shraddha Deshmukh, Advocate, RUVNL
Shri Utkarsh Kokcha, Advocate, RUVNL

Record of Proceedings

At the outset, the learned counsel for Respondent, NTPC, submitted that in terms of the liberty granted by the Commission vide Record of Proceedings for the hearing dated 10.11.2023, the Petitioner has filed its written submissions on the unresolved/remaining issues, albeit only on 14.2.2024 and Respondent be permitted to file their written submissions thereon. Learned counsel added that vide said Record of Proceedings, the Commission had permitted three weeks for the Respondents to file their written submissions after the Petitioner had filed its written submissions.

2. Considering the request of the learned counsel for Respondent, NTPC, and the Commission permitted Respondents to file their written submissions, if any, within three weeks with a copy to the other side.
3. The Petition will be listed for final hearing on **26.3.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**